

has elapsed. The Prime Minister is very quick to make the announcements but he is very slow to implement his own announcements.

Secondly, there is a propaganda made by the Government of India itself in the Ministry of Agriculture that they had sent Rs. 216 crore to Orissa to meet the drought situation. This is far from truth. Only the budgeted allocation is being released under Jawahar Rozgar Yojana and all those things. Whatever they have released is out of Calamity Relief Fund. Not a single paisa extra has gone to Orissa Government so far to meet this serious drought situation. This is a very unfortunate situation. The hon. Minister of Agriculture was here two minutes before but unfortunately he is not present now. But the Minister of Parliamentary Affairs, Shri Jena, is here who hails from Orissa. That is also our embarrassment. The hon. Finance Minister is here. I would request them that this type of treatment should not be meted out. This type of step motherly attitude by the Government of India towards Orissa should not be there. They are making announcements only without implementing them. This sends a very bad message and a very bad signal. But the fact is that the situation has deteriorated further. I would request the Government of India to realise the seriousness of the situation and rise to the occasion to meet the situation.

[Translation]

SHRI KRISHAN LAL SHARMA (Outer Delhi) : Mr. Deputy Speaker, Sir, I know about the famine situation in Orissa because I had been there. I therefore request you to give instructions to the Government. The Chief Minister says that whatever assistance is being announced by the Centre is actually not received by them. The people are dying of hunger and migrating to other places. Neither employment is being provided under small migration scheme nor any relief fund is being provided. The Centre claims that employment is being provided under various schemes. I demand that a separate fund should be arranged for providing relief for famine. The Chief Minister should respond to it and this amount should reach the affected people. A monitoring committee should be set up for this purpose... (Interruptions)

[English]

MR. DEPUTY SPEAKER : You have already taken your time. Please sit down. I have allowed justice Lodha.

[Translation]

JUSTICE GUMAN MAL LODHA (Pali) : Mr. Deputy Speaker, Sir, I would like to submit that nearly 70,000 employees and officers of Gramin Banks are on strike and Dharna. Yesterday, they demonstrated in front of the Parliament House. There Members of Parliament, which includes myself, Valdyia Dau Dayal Joshi and Prof. Rasa Singh Rawat and 500 employees were arrested. They are demanding that a Gramin Bank

should get commercial Bank like facilities as per Reddy Award. Our new Finance Minister is financing big industrialists through local area Banks set up with the assistance of World Bank and thus this should be stopped. I therefore submit that the Finance Minister should accept the demands of the agitating employees of Gramin Banks... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please take your seats. I have called Thorat. Please take your seat. I am sorry you have not been allowed. What is this?

(Interruptions)

MR. DEPUTY-SPEAKER : Prof. Rawat, I have called Shri Thorat. Please take your seat. I am sorry to say that this is unfair. Please take your seat now.

SHRI BASU DEB ACHARIA (Bankura) : the benefits enjoyed by the commercial bank employees should be extended to the rural bank employees also.

MR. DEPUTY-SPEAKER : I have called the next Member. Please allow him to speak.

PROF. RASA SINGH RAWAT (Ajmer) . Why am I not allowed when he is allowed?

[Translation]

MR. DEPUTY SPEAKER : Whosoever will speak except Shri Thorat will not go on record.

(Interruptions)*

[English]

SHRI SANDIPAN THORAT (Pandharpur) : I wish to bring a very important matter to the notice of the Government. You know that in the year 1956 late Dr. Ambedkar converted himself into a Neo-Buddhist in Maharashtra, and along with him a lot a people belonging to the Scheduled Castes and the Scheduled Tribes have converted themselves into Neo-Buddhists. Now, the Act 15 of 1990 has declared that the benefits enjoyed by the Scheduled Castes are to be enjoyed by the Neo-Buddhists. The Government of India passed this Act in the year 1990 enabling the Neo-Buddhists to have the benefits enjoyed by the Scheduled Castes. Now, the population of the Scheduled Castes as enumerated in the year 1971 is to be taken into consideration for extending the benefit in the Assembly, Parliament, Zilla Parishad and Corporation elections. The Central Government has not modified the rules regarding the Census figures. I have been requesting the Central Government through letters, but the Central Government has not paid any heed to my letters. So, I am bringing this matter to the notice of the Central Government that the Census figures published in the year 1971 and 1991 are to be clubbed together, so far as the Scheduled Castes' population is concerned and Neo-Buddhists' population is concerned.

* Not Recorded.